

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
R.A.No.73/94 Dt. of order: 8.11.1994

Mangal Ram Morya : Applicant

vs.

Union of India & Ors. : Respondents

Mr.R.N.Mathur : Counsel for applicant

Mr.U.D.Sharma : Counsel for respondents

CORAM:

Hon'ble Mr. Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties, and perused the order given in O.A.No. 1081/94 Mohri Lal Vs. Union of India decided on 28.7.1994. Mr.R.N.Mathur, counsel for the applicant submits that equal treatment should be given to him and similar order should be passed in this case, and the order dated 19.7.94 should be reviewed. As far as this review petition is concerned, we cannot pass any order as there is no mistake apparent on the face of the record.

2. It is observed that there should not be any injustice to the applicant on account of the ^{agreed} order and if he feels aggrieved he will have a fresh cause of action. The review petition is disposed of accordingly with no order as to costs.

(O.P.Sharma)
Member(A).

(D.L.Mehta)
Vice Chairman.